## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No. 315/MP/2025

- Subject : Petition under section 79 (1) (a) and (f) of the Electricity Act, 2003, read with relevant provisions of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and amendments thereof regarding wrongful levy of transmission deviation charges on injection of infirm power from Parbati-II HEP 800 MW project.
- Petitioner : NHPC Limited

Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.

Date of Hearing : **21.5.2025** 

- Coram : Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
- Parties Present : Ms. Swapna Seshadri, Advocate, NHPC Shri Utkarsh Singh, Advocate, NHPC Ms. Sneha Singh, Advocate, NHPC Shri Aman Mahajan, NHPC Shri Siddharth Sharma, CTUIL

## Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking quashing of the bill dated 27.12.2024 raised by Respondent No.1, CTUIL, on the Petitioner for an amount of Rs. 276,312,036/- and also for seeking a declaration that transmission deviation charges are not applicable on injection of infirm power prior to the COD of the Petitioner's 800 MW (4x200 MW) Parbati-II HE Project, and consequently for a direction to Respondent No. 2, NRPC, for revising the RTDA accounts for the period from November 2020 to September 2023.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed as under:

- (a) Admit and issue notice to the Respondents, subject to just exceptions.
- (b) The Petitioner to implead National Load Despatch Centre (NLDC) as a party to the Petition and to file a revised memo of Parties within a week.
- (c) The Respondents to file their respective replies, if any, within six weeks with a copy to the Petitioner, who may file its rejoinder within four weeks thereafter.

- (d) The Petitioner to file the following information/ clarifications on an affidavit within four weeks:
  - (i) Details of the quantum of LTA, MTOA, and STOA effective for the Petitioner during the disputed period of November 2020 to September 2023.
  - (ii) Clarification as to whether the Petitioner has paid the transmission charges against RTDA on injection of such infirm power, which was scheduled in the Power market or not.
  - (iii) The Petitioner has furnished a copy of the Amendment to RTA and RTDA (for the billing period November 2020 to October 2022), which was issued on 28.11.2023. Clarify as to when the original RTDA account for the aforesaid period was issued, and also to furnish a copy of the same.
- (e) CTUIL to file the following information/clarifications on an affidavit within five weeks:
  - (i) Reasons for delay in raising the bill on account of transmission deviation charges on to the Petitioner for the period starting as early as November 2020 to 27.12.2024.
  - (ii) Details of the quantum for which transmission deviation charges have been raised on the Petitioner for the Period November 2020 to September 2023. CTUIL also needs to clarify whether the Petitioner has paid transmission charges on the injection of such infirm power, which was scheduled in the Power market.
  - (iii) Present status of the payment of transmission deviation charges by the Petitioner raised by CTUIL *vide* CTUIL's bill dated 27.12.2024.
- (f) Further, NLDC and CTUIL to submit the status of raising the transmission deviation charges on the injection of infirm power on any other thermal, gas, and hydro generating stations (in other regions) during the disputed period, *i.e.*, 1.11.2020 to 30.9.2023.
- 3. The Petition will be listed for hearing on **12.8.2025.**

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)